

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3313  
TO BE ANSWERED ON 9<sup>TH</sup> AUGUST, 2023**

**PROPERTIES OF MTNL AND BSNL**

**3313. SHRI ARVIND GANPAT SAWANT:**

Will the Minister of COMMUNICATIONS be pleased to state :

- (a) the details of the number of properties like exchange buildings in working condition, staff quarters occupied by Staff, vacant land, exchange buildings (non-working) and unutilized vacant quarters of MTNL and BSNL in Mumbai that have been identified under Asset Management Policy for Monetization;
- (b) the details of the area of vacant land (in acres) presently owned by MTNL in Mumbai;
- (c) whether the Government plans for priority to be given to the vacant land; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

(a) to (d) The identification and monetization of assets of MTNL/ BSNL is an ongoing process and is being done as per the policy and organizational requirements.

The basic principles for identification of assets for monetization are as under:

- a) The asset or the part of the asset to be monetized should not be required for use of MTNL/ BSNL in foreseeable future.
- b) MTNL / BSNL should have ownership rights of the asset and the lawful right to dispose of the same.
- c) There should be no encroachment, encumbrance or legal dispute on the property.

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